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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.REV.P. 599/2018 and Crl. MA. 28098/2018 & 28101/18

CENTRAL BUREAU OF INVESTIGATION Petitioner

Through: Mr. Nikhil Goel, Advocate

versus

VIVEK DUTT & ANR

..... Respondents

Through: Mr. Harshvardhan Pandey, Adv. for R-1

CORAM:

HON'BLE MR. JUSTICE R.K.GAUBA

ORDER 11.09.2018

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The first respondent has already entered appearance and is present through Mr. Harshvardhan Pandey, advocate.

There is no report qua the process issued to second respondent.

On fresh steps, fresh notice shall issue.

The Registry shall also make a report about the default in return of the process earlier issued.

Be listed on 01.03.2019 with connected petitions.

R.K.GAUBA, J

SEPTEMBER 11, 2018

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